

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2385

ANSWERED ON:05.02.2014

PROMOTION OF STATE CIVIL SERVANTS TO ALL INDIA SERVICES

Chitthan Shri N.S.V.; Gaikwad Shri Eknath Mahadeo; Ganeshamurthi Shri A.; Mandlik Shri Sadashivrao Dadoba

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government has introduced new norms which require State Civil Servants to clear a Union Public Service Commission (UPSC) examination and interview to earn a promotion to the three all India services (IAS, IPS and IFS) as reported in the media;

(b) if so, the details thereof and the reasons therefor;

(c) whether any State Governments have raised any objection to this move; and

(d) if so, the details thereof and the remedial measures taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) to (b) In accordance with the recommendations of 2nd Administrative Reforms Commission, it has been approved in principle, to consider changes in the scheme of selection process for recruitment to the promotion quota of various cadres of All India Services. As per the revised scheme, it is proposed to assess the candidate on the basis of four components i.e. 'Written Examination', 'Length of Service', 'Assessment of Performance Appraisal Reports' and 'Interview'.

(c) & (d) To arrive at the above in principle decision, the concerned authorities including the State Governments were consulted. The Central Government has however subsequently received certain objections from different quarters, such as that the new scheme will be detrimental to the interests of senior state services officers, the officers belonging to the categories of Scheduled Castes and Scheduled Tribes; etc.

The inputs received in this regard from the State Governments and other quarters will be kept in view at the time of firming up the regulations to implement the scheme.